IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-54/14(1)ND/2018

In the matter of:

M/s. Mamram Limited

...PETITIONER

SECTION:

Under Section 14 (1)

Order delivered on 16.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor :
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that pursuant to the Special Resolution dated 03.10.2017 passed in the Extraordinary General Meeting in relation to conversion of the petitioner from Public Limited Company to Private Limited Company pursuant to Section 14 of Companies Act, 2013 read with Rule 68 of the NCLT Rules, 2016 as well as the relevant forms prescribed this petition has been filed.

Taking into consideration the said representation in terms of Section 14 of the Companies Act, 2013 and of Rules 68 of the NCLT Rules and the relevant forms annexed thereunder for the purpose of issue of notice, the next date of hearing is fixed as 22.3.2018, by which date, the newspaper publication in 'Jansatta' in Hindi and in "Business Standard' in English, in terms of Section 14 & Rules as stated above shall be effected.

Notice shall also be taken to the Central Government as well as to the ROC or any other statutory authority as may be prescribed under the relevant provisions of law as stated above. Individual notices shall also be issued to Creditors of the petitioner Company.

List on 22.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd-

Surjit